

(ग) डेजर्ट मेडिसन में रिसर्च सेंटर की स्थापना निम्नलिखित कार्यकलाप चलाने के लिए की गई है :—

(1) मरुक्षेत्रों में मौजूदा स्वास्थ्य संबंधी विशिष्ट समस्याओं के बारे में उन अनुसंधानों का कार्य को बढ़ावा देना जिनका इस क्षेत्र के निवासियों से तत्काल संबंध है और जो उनके लिए महत्वपूर्ण है।

(2) विशेष रूप से विभिन्न विकास गतिविधियों को देखते हुए विशेष किस्म की स्वास्थ्य और रोग समस्याओं के बदलते हुए स्वरूप को मानिटर करने के लिए इस क्षेत्र में स्वास्थ्य सर्वे लेंस सिस्टम विकसित करना।

(3) स्थानीय एजेंसियों और स्वास्थ्य प्राधिकारियों को स्वास्थ्य संबंधी समस्याओं का हल खोजने में सहायता देना तथा उनके साथ मिलकर कार्य करना।

(4) इस इलाके में स्वास्थ्य के क्षेत्र में तकनीकी कर्मचारी तैयार करना।

(5) मरु क्षेत्र में स्वास्थ्य परिचर्या प्रदान करने के लिए एक वैकल्पिक विधि विकसित करने हेतु अनुसंधान कार्य को बढ़ावा देना।

सातवीं पंचवर्षीय योजना अवधि के दौरान 30,000 वर्ग फुट तक फैले प्रयोगशाला के अहाते में एक छात्रावास एवं अतिथि गृह तथा 200 रिहायशी फ्लैट बनाने का विचार है।

Oath of Allegiance to Religious Books by new recruits in Defence Forces

2599. SHRI RAJNI RANJAN SAHU: Will the Minister of DEFENCE be pleased to state:

(a) whether the new recruits to the Indian Defence Forces have to subscribe to a oath of allegiance to the holy books of the respective religions on completion of their training; and

(b) if so, what steps Government are taking to discontinue this practice and make the army personnel to subscribe to the oath of allegiance to the Constitution of India?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO). (a) and (b) No, Sir. The new recruits are required to subscribe to an oath of allegiance to the Constitution of India.

Camps for Scientific Sex Education in Maharashtra

2600. SHRI RAJNI RANJAN SAHU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that Indian health organisation proposes to organise camps in Maharashtra to provide scientific sex education to boys and girls; and

(b) if so, what are the details of the proposal?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA): (a) According to information received, Maharashtra Govt. is not aware of any such proposal.

(b) Question does not arise.

Yoga and Judo Classes in Kendriya Vidyalayas

2601. SHRI B. SATYANARAYANA REDDY: Will the Minister of EDUCATION be pleased to state:

(a) when yoga was introduced in the Kendriya Vidyalayas and when classes in yoga actually started;

(b) whether it is a fact that some Kendriya Vidyalayas have not yet started classes in yoga;

(c) if so, the names of such schools and the reasons therefor;

(d) whether besides yoga, Government are planning to introduce judo also in these schools; and

(e) if not, the reasons therefor?

THE MINISTER OF EDUCATION (SHRI K. C. PANT): (a) to (c) Yoga was introduced on an experimental basis in all Kendriya Vidyalayas in 1981-82. Actual Yoga classes were started in September-October, 1981, depending upon the recruitment and placement of Yoga teachers. It was, however, decided to restrict yoga teaching to the Vidyalayas in which it was originally introduced, pending its evaluation. Evaluation is underway.

(d) and (e) No such proposal is under consideration.

लखनऊ संभाग में सेवा निवृत्त रेल कर्मचारियों को पेंशन संबन्धी लाभ

2602. श्री राम नरेश कुशवाहा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पूर्वोत्तर रेलवे के लखनऊ संभाग में कार्यरत उन अनेक कर्मचारियों को, जो 1979 के वर्ष में सरकारी सेवा से निवृत्त हुए थे अभी तक उनकी पेंशन, भविष्य निधि और उपदान का भुगतान नहीं किया गया है यदि हां, तो उनकी संख्या कितनी है और इसके क्या कारण हैं ;

(ख) क्या ऐसे कर्मचारियों ने इस तथ्य की ओर उच्च अधिकारियों का ध्यान दिलाया है यदि हां, तो उस पर क्या कार्यवाही की गई है ;

(ग) वह न्यूनतम अवधि क्या है जिसके दौरान सेवा निवृत्त होने वाले कर्मचारियों को ये सुविधाएं प्रदान की जानी चाहिए; और

(घ) क्या उन व्यक्तियों के विरुद्ध कोई कार्यवाही करने का विचार है जो इसके लिए जिम्मेदार है, यदि हां, तो कब तक ?

रेल मंत्रालय में राज्य मंत्री (श्री माधव राव सिधिया) : (क) से (घ) रेल प्रशासन से सूचना एकत्र की जा रही है और वह सभा पटल पर रख दी जायेगी।

Denial of increments to the staff of Directorate of Social Welfare, Delhi Administration

2603. SHRIMATI KRISHNA KAUL: Will the Minister of SOCIAL AND WOMEN'S WELFARE be pleased to state:

(e) whether it is a fact that the service documents of some case workers/probationary officers working in the Directorate of Social Welfare, Delhi Administration have not been prepared or are not traceable and consequently they have not been granted, any increments for the last few years;

(b) if so, what are the names of such employees and since when they have not been granted the increments;

(c) what steps Government propose to take against the officers responsible for this lapse; and

(d) what steps Government propose to take to grant increments to the staff without further delay?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL AND WOMEN'S WELFARE (SHRIMATI MARAGATHAM CHANDRASEKHAR):

(a) and (b) There is only one case of Smt. Suraksha Puri, Case worker who could not be granted increment for the last two years because of her frequent unauthorised absence from duty as well as non-availability of her service book.

(c) There is no lapse on the part of any official, since Smt. Puri herself has not furnished explanation for her unauthorised absence, the delay in reconstruction of her service book lies on her part.

(d) The question of delay does not arise in view of (c) above.